



The Tripura Police Band Rules, 1985

(As Amended upto 1st Amendment Rules, 2006, dt. 14.05.2008).





Date: Agartala, the 23rd May, 1985.

NOTIFICATION

The Governor is pleased to allow the following Rules to raise and regulate a band for Tripura Police and to create and administer the Tripura Police Band Fund, namely:-

1. SHORT TITLE AND COMMENCEMENT : (1) These Rules may be called the Tripura Police Band Rules, 1985.

(2) These rules shall come into force from a date to be specified in this behalf by the State Government.

2. DEFINITIONS : In these rules unless the context otherwise requires :

(a) "the Band" means a band raised and maintained under these rules.

(b) "the concerned Deputy Inspector General" means the Deputy Inspector General of Police in supervisory charge of the battalions of the Tripura Armed Police,

(c) The Inspector General of Police means the Inspector General of Police, Tripura.

(d) The State Government means the Government of Tripura in Home Department.

3. RAISING OF BAND AND ITS COMPOSITION : (1) Tripura Police shall raise and maintain a band which shall be a part of 1st Bn. TAP.

(2) The band shall consist of :-

- (i) Armed Sub-Inspector of Police : 1
- (ii) Armed Head Constable : 3
- (iii) Nona. : 3
- (iv) Armed Constable : 30

EXPLANATION : Till separate posts are sanctioned for the purpose, the personnel required for raising of the band shall be drawn from the authorized strength of the 1st Bn. TAP.

(3) The personnel of the band, being police officers, shall perform law and order duties when they are detailed for the work.

(4) The existing police band shall be deemed to have been raised under these rules.

(5) The State Government may permit raising of bands in other units or districts of the Tripura Police and constitute managing committee for their administration.

(6) These bands formed under sub-rule (3) of this rule shall also be controlled in accordance with the provisions of these rules.

4. ADMINISTRATION OF BANDS. (1) Subject to overall control of the Inspector General of Police and superintendence of the concerned Deputy Inspector General of Police, the bands shall be administered by the Managing Committee.

Sl. No.	Designation	Capacity
(i)	The Commandant, TAP Bn.	Chairman
(ii)	The Dy. Commandant, TAP Bn.	Vice-Chairman
(iii)	One of the Asst. Commandants, 1st TAP Bn. or Dy. Inspector General of Police	Member-Secretary
(iv)	The Vice Principal, Police Training College, Aizawl	Member
(v)	Two nominees of Training Dept. Gazetted Senior posts each, one a Band Head Constable	Members

(2) The Chairman and any two members shall form Quorum for the meeting of the Managing Committee.

(3) Normally, the interval between two consecutive meetings of the Managing Committee shall not exceed three months.

- (4) The Managing Committee shall be responsible for:
- (i) Selection of the personnel of the band;
 - (ii) Training of the personnel of the band;
 - (iii) Procurement of instruments, uniforms, accoutrements stores and equipment to be provided to the personnel of the band;
 - (iv) Management of the band fund;
 - (v) Welfare of personnel of the band;
 - (vi) All other matters relating to the band and personnel.

(5) Subject to the provisions of sub-rule (6) of this rule, the Chairman of the Managing Committee shall be responsible for the timely implementation of its decisions.

(6) The Inspector General of Police shall be competent to overrule any decision/proposal of the Managing Committee.

(7) The Member-Secretary of the Managing Committee shall record the proceedings of each of its meeting in a minute book.

(8) Soon after the memorandum or minutes of a meeting of the Managing Committee is approved by its Chairman, a copy thereof shall be submitted to the Inspector General of Police, concerned Dy. I.G. and Training Officer, Police.

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DEPLOYMENT OF BAND : (1) The band shall play free of cost in all official function for which it may be detailed by the Inspector General of Police or the concerned Dy. I.G. or the Commandant, 1st Bn. TAP.

EXPLANATION : The Inspector General of Police shall decide whether a function is official or un-official and his decision in this regard shall be final.

(2) When not required for official functions, the band may be spared by the Commandant, 1st Bn. TAP for private functions. The services of the band shall not be affected where the dignity of the force is likely to suffer. Playing along a public road with wedding processions etc., the Police band will not be sent. It is not also desirable to line out the Police band on such religious occasions.

(3) The organisers of the private functions, for which the band is spared, shall pay charges for its services according to the following rates :-

			<u>Revised rate</u>
(a) For first hour	:	Rs. 300/-	600/-
(b) For second hour	:	Rs. 200/-	400/-
(c) For third and subsequent hour or part thereof	:	Rs. 150/-	300/-

The above rates are imposed with the restriction that the band party shall not be taken out in procession on public road either on foot or in vehicle.

(4) When the band is spared for a family function of a personnel of Tripura Police or Tripura Home Guards Organisation or Tripura Fire Service, the charges shall be levied at 50% of the above rates.

EXPLANATION : The interval for which the band remains away from the lines of the 1st Bn. TAP for playing at a private function shall be the period for which the charges for its services shall be realised.

(5) The charges shall be paid to the Commandant, 1st Bn. TAP in advance by the organisers of a private function for which band is spared.

(6) The conveyance for the band to and from the venue of the private function for which is spared shall be provided by the Organisers of the function.

(7) The Inspector General of Police may relax/waive all or any of the provisions of sub-rule (3), (4), (5) and (6) of this rule at his discretion in suitable cases.

(8) The reserve office of the 1st Bn. TAP shall maintain, in chronological order, a log book to keep a record of the utilisation of the band in following of perform and each entry in the book shall be attested by the Deputy Commandant/Adjutant of 1st Bn. TAP in token of its destruction.

(contd. pg. 1).

(a) Date, (b) Brief description of the function for which
was detailed (c) Whether the function was official or un-official
at which the Band left the lines of the 1st Bn. TAP for the venue
function (d) Time at which the Band returned to lines after attending
function (e) The amount charged for the services of the Band (f) In
amount was charged or the charge was waived at reduced rates, the reason
for the same (g) Remarks if any (h) Signature.

6. BAND FUND: (1) 50% of the charges realised for the services of
the band at a private function shall be credited to the treasury as state
Revenue.

(2) The balance, which shall be known as 'band proceeds' shall be
handed over to the Member Secretary of the Managing Committee who shall
credit the same to the Band Fund for which a saving Bank Account shall be
maintained in a Nationalised Bank.

(3) The bank account of the Band Fund shall be operated jointly by
the Chairman and the Member-Secretary of Managing Committee of the Band.

(4) The Member-Secretary of the Managing Committee shall maintain
a Cash Book for the Band Fund.

(5) The 40% of cash of the band proceeds shall be periodically
distributed equally amongst the personnel who comprise the band at the
function at which the amount to be distributed was earned.

(6) The amount accumulated in Band Fund by retention of 10% of
each 'band proceeds' shall be annually transferred to the Benevolent and
Welfare (Amanitica) Fund of 1st Bn. TAP.

(7) The Accounts Officers PH&C shall annually (financial year)
audit the accounts of the Band Fund and copy of his report shall be
furnished for necessary action to :-

- (i) The Secretariat Home (Public) Department.
- (ii) The Inspector General of Police.
- (iii) The concerned Dy. I.C.S.
- (iv) The Commandant, 1st Bn. TAP.
- (v) The TNCPA.

(8) The Inspector General of Police may order, if he as considered it
necessary, special audit of Band Fund Accounts by one or more officers.

(9) The Chairman of the Managing Committee of the band may engage
one of the clerks of 1st Bn. TAP for assisting in the management of the
Band Fund, for which services the clerk concerned may be paid lump sum
remuneration as sanctioned by the Managing Committee.

7. BAND INSTRUMENTS LIVERIES AND ACCOUTREMENTS: (1) The scale of Band
instruments, Liveries and accoutrements shall be as follows which shall be
provided to the personnel of the band and the liveries and accoutrements
to be worn by them.

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(a) STRENGTH OF BAND (PIPE AND DRUM)

1st Kempt (or Cornet)	-3 (One H.C. & two Constables)
2nd " "	- 2 (two Constables).
1st Clarinet	- 3 (One H.C., two Constables).
2nd "	- 2 (two Constables).
E. Flat Clarinet	- 1 (one Constable).
Flute	- 2 (two Constables).
Piccolo	- 1 (one Constable).
Oboe	- 1 (One Constable)
E. Flat Alto Saxophone	- 2 (One H.C. and 1 constable).
Flat Tenor Saxophone	- 1 (One Constable).
Soprano	- 1 (One Constable).
Euphonium	- 2 (One H.C. and one Constable).
Bass	-2 (two constables).
Slide Trombone	- 2 (two constables).
Bass Drum	- 1 (one constable).
Kettle Drum	- 2 (two constables).
Cymbal	- 1 (one Constable).
Horn	- 2 (two constables).
Wasson	- 1 (one Constable).
Drum	- 4 (One H.C. and three constables).

(b) WEAR, EQUIPMENT AND ACCOUTREMENTS :

- (i) SUMMER:
 - (a) Normal wear khaki uniform as per scale of Armed Branch personnel.
 - (b) Cotton tunic - 2 per man for 2 years.
 - (c) Socks wollen (black) - 1 pair per man for 1 year.
 - (d) Cotton trousers - 2 per man for 2 years.
 - (e) Beret - 1 per man for 2 years.
 - (f) Dress Goggles - 1 set per man for 3 years.
 - (g) Leather waist belt (black) - 1 per man for 3 years.
 - (h) White leather leggings - 1 pair per man for 3 years.
 - (i) White leather gauntlet - 1 pair per man for 3 years.
- (ii) WINTERS:
 - (a) Woollen tunic - 1 per man for 3 years.
 - (b) Wollen trousers - 1 per man for 3 years.
 - (c) Normal wear - As per scale of R/B personnel.

(contd. pg. 5)

7. (2) The Inspector General of Police shall prescribe the color and pattern of summer and winter liveries including the dress cord and baret to be worn by the Band Party.

(3) The expenditure on band instruments, repairs and accessories and also expenditure on equipment and stores required for the maintenance and up keep of the same shall be met from the grant of the 1st DE. TAP of the Unit/District to which the band belongs.

(4) The Inspector General of Police shall have full powers to sanction expenditure mentioned in Sub-Rule (3) of these rules and the same shall be incurred with this regard to the provisions prescribed for contingent expenditure.

(5) The Commandant, 1st DE. IP shall submit a statement to account for band instruments, liveries and accessories or also equipment and stores required for their maintenance and up-keep at the end of the time to time.

(6) All the provisions of the General Part of the said Rules regarding stores and liveries shall apply to the band instruments, liveries and accessories as also equipment and stores required for their maintenance and up-keep.

8. RESTRICTION ON UTILISATION OF THE BAND: The band shall not march with a procession.

INTERPRETATION: If any question arises relative to the interpretation of these rules, it shall be referred to the State Government whose decision shall be final.

By order of the Governor,
(Signature)
(P. M. Acharyan)
Under Secretary to the
Government of Tripura.

- To:-
1. The Superintendent of Police for maintenance in the Tripura District in the next 10 days. 100 copies of which shall be supplied.
 2. The Inspector General of Police, Tripura, 40 (forty) spare copies.
 3. All Departments/Heads of Department.

copy to:-

1. The Secretary to the Governor, Finance, Rajshahi, &
2. The Secretary to the Chief Minister, Tripura, Agartala.

(Signature)
(P. M. Acharyan)
Under Secretary to the
Government of Tripura.

NO.F.5(2)-P/82
GOVERNMENT OF TRIPURA
HOME DEPARTMENT

Dated, Agartala, the 9/6/1994.

N O T I F I C A T I O N

The Governor of Tripura is please to make the following rules to amend the Tripura Police Band Rules, 1985; namely :-

1. Short title and commencement.
 - (1) These rules may be called "The Tripura Police Band (Amendment) Rules, 1994."
 - (2) These rules shall come into force with effect from the date of issue of this notification.
2. Amendment of rule 5 :- In sub rule (3) of rule 5 -
 - (i) in clause (a), for the word and figures "Rs. 300/-", the word and figures "Rs. 600/-" shall be substituted;
 - (ii) in clause (b), for the word and figures "Rs. 200/-", the word and figures "Rs. 400/-" shall be substituted,
 - (iii) in clause (c), for the word and figures "Rs. 150/-", the word and figures "Rs. 300/-" shall be substituted.

(S.K. Roy,)
Joint Secretary to the
Government of Tripura.

To

The Superintendent of Press for publication in the Tripura Gazette in the next issue. 100 copies in Booklet form may be applied.

The Director General of Police, Tripura, Agartala - with 40 (fourty) spare copies.

All Departments/Heads of Departments.

Copy to :-

The Secretary to the Governor, Tripura, Ra: Bhavan, Agartala
The Secretary to the Chief Minister, Tripura, Agartala.

GOVERNMENT OF TRIPURA
OFFICE OF THE DIRECTOR GENERAL OF POLICE
TRIPURA : AGARTALA

1047-67/CXV(VII)-Police/76(PT) Dated, the 9th June, 64

Copy to :-

- (1) The Insp. Genl. of Police (CID & INT), Tripura.
- 2-3-5. The Dy. Insp. Genl. of Police (Range) // (AP) / CID / Trg. Tripura.
6. The Dy. Commandant General Home Guard, Tripura.
- 7-14. The Supt. of Police (West) // (North) // (South) // (CID) // (SB) // EB / MTF // (Radio), Tripura.
- 15-19. The Commandant, IG / EW HG. / GTH / 1st Bn / 1st Bn / 2nd Bn / TR, Tripura.
20. The Principal, P.I.C. Warsingah, Tripura.

18 E 37
7/6/64
(R.S. Bajaj)
Asstt. Insp. Genl. of Police (Ops),
For Director General of Police,
TRIPURA.

9/6/64

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No.F.1(14)-PD/2006
GOVERNMENT OF TRIPURA
HOME DEPARTMENT

Dated, Agartala the 14th May, 2008.

NOTIFICATION

The Governor is pleased to amend "the Police Band Rules, 1985" to raise and regulate a Band for Tripura Police and to create and administer the Tripura Police Band Fund, as follows :-

The Tripura Police Band (Amendment) Rules, 2006.

1. Short title and commencement :-

(i) These rules may be called "The Tripura Police Band (amendment) Rules, 2006".

(ii) They shall come into force on and from the date of their publication in the Official Gazette;

2. DEFINITIONS

In this rules unless the context otherwise requires :-

(a) "the Band" means a band raised and maintained under these rules.

(b) "the concerned Inspector General" means the Inspector General of Police in supervisory charge of the battalions of the Tripura State Rifles, SAF and PTC.

(c) 'The Director General of Police' means the Director General of Police, Tripura.

(d) 'The State Government' means the Government of Tripura in Home Department.

3. RAISING OF BAND AND ITS COMPOSITION:

(1) Tripura Police shall raise and maintain the following bands :-

- (a) 1st Bn. TSR
- (b) 2nd Bn. TSR
- (c) Police Training College.
- (d) Home Guards Organization.

(2) Each band shall consist of :-

- (i) Ar. SI/Nb/ Subedar - 1
- (ii) Armed Head Constable - 3

- (iii) Naik / LNK - 3
(iv) Armed Constable/Rifleman -30

EXPLANATION:

Till separate posts are sanctioned for the purpose, the personnel required for raising of the band shall be drawn from the authorized strength of the 1st Bn. TSR /2nd Bn. TSR/ PTC/ HG Organization.

3) The personnel of the band, being TSR Officers / Home Guards shall perform law and order duties when they are detailed for the same.

(4) The existing Police band shall be deemed to have been raised under these rules.

(5) The State Government may permit raising of bands in other units or districts of the Tripura Police constitute managing committee for administration.

(6) These bands raised under Sub-rules (5) of this rule shall also be administered in accordance with the provisions of these rules.

4. ADMINISTRATION OF THE BAND:

(1) Subject to overall control of the Diresactor General of Police and concerned Inspector General of Police, the band shall be administered by a managing committee comprising of :-

SI No.	Designation of the Officer
(i)	The DIG-AP (Admn. & Trg) - Chairman
(ii)	The Commandant, 1 st Bn TSR. - Member Secretary
(iii)	The Commandant, 2 nd Bn TSR - Member
(iv)	One Asstt. Comdt. of PTC - Member
(v)	One Asstt. Comdt. of Home Guards - Member
(vi)	Two nominees of Tripura Non-Gazetted Senior most – Head Constables - Members.

(PAGE-3)

(2) The Chairman and any two members shall form quorum for the meeting of the Managing Committee.

(3) Normally, the interval between two consecutive meetings of the Managing Committee shall not exceed three months.

(4) The Managing Committee shall be responsible for : -

- (i) Selection of the personnel of the band,
- (ii) Training of the personnel of the band,
- (iii) Procurement of instruments, Liveries accouterments stores and equipments to be provided to the personnel of the band.
- (iv) Management of the band fund.
- (v) Welfare of bandsmen and
- (vi) all other matters effecting the band and personnel.

(5) Subject to the provisions of Sub-rule (6) of rules. Chairman of the Managing Committee shall be responsible for timely implementation of its decisions.

(6) The Director General of Police shall be competent to over rule any decision/ proposal of the managing committee.

(7) The Member-Secretary of the Managing Committee shall record the proceedings of each of its meeting in a Minute be.

(8) Soon after the memorandum of minutes of a meeting of the Managing Committee is approved by its Chairman, a copy of thereon shall be submitted interalia to the Director General of Police concerned Dy. IG and concerned IG.

5. DEPLOYMENT OF BAND

(1) The band shall pay at 50% of the approved rate at all official functions for which the same willing detailed under the order of the Director General of Police or the concerned Dy. IG.

EXPLANATION :- The Director General of Police shall decide whether a function is official or un-official and his decision in this regard shall be final.

(2) When not required for official functions, only the PTC/HGs Bands may be spared for private functions. However detailment of Police band in connection with marriage ceremony shall be discouraged as far as practicable. The services of the band shall not be spared where the dignity of the force is likely to suffer. Playing along a public road with wedding processions etc, the Police band will not be sent.

The Police band will not be detailed for religious functions except traditional religious processions like from Dugabari, Agartala, during Durga Puja, from Lazmi Narayan Bari and Jaganath Bari, Agartala, during Rathajatra festival etc.

(3) The organizers of the private functions, for which the band is spared shall pay charges for its services according to the following rates:-

- (a) For first hour : Rs.1500/-
- (b) For second hour : Rs.1000/-
- (c) For third and subsequent hour or part thereof : Rs.800/-

The above rates are imposed with the restriction that the Band party shall not be taken out in possession on public road either on foot or in vehicle.

(4) When the band is spared for family function of a personnel of Tripura Police including TSR or Tripura Home Guards Organisation or Tripura Fire Services, the charges shall be levied at 50% of the above rates.

The band should not be detailed for private functions for less than 2 hours.

EXPLANATION :- The interval for which the band remains away from the Headquarter of the concerned band for playing at a private function shall be the period for which the charge for its services shall be released.

(5).The charges shall be paid to the concerned Commandant/ Principal, PTC in advance by the organizers of a private function for which band is spared.

(6) The conveyance for the band to and from the venue of the private function for which it is spared shall be provided by the Organizers of the function.

(7) The Director General of Police may relax/waive all or any of the provisions of sub-rule (3), (4),(5) and (6) of this rule at his discretion in suitable cases.

(8) The reserve office of the concerned unit shall maintain, in chronological order, a log book to keep a record of the utilization of the band in following Performa and each entry in the same shall be attested by the Commandant/Adjutant of concerned Unit: -

(a) Date, (b) Brief description of the function for which the band was detailed (c) Whether the function was official or un-official (d) Time at which the Band left the Headquarter for the venue of the function (e) Time at which the band returned to Headquarter after attending the function (f) The amount charged for the services of the Band (g) In case no amount was charged or the charge was levied at reduced rates, the reasons for the same (h) Remarks if any (i) Signature.

6. BAND FUND: - (1) 50% of the charges realized for the services of the band at a private/Government function, shall be credited to the treasury as State Revenue.

(2) Remaining 50% which shall be known as band proceeds shall be handed over to the Member Secretary of the Managing Committee who shall credit the same to the Band Fund for which a saving Bank Account shall be maintained in a Nationalized Bank.

(3) The bank account of the Band Fund shall be operated jointly by the Chairman and the Member-Secretary of Managing Committee of the Band.

(4) The Member-Secretary of the managing Committee shall maintain a Cash Book for the Band Fund.

(5) The band proceeds shall be utilized for the improvement of the band and also to give reward to the personnel who comprise the band.

(6) Deleted.

(7) The Accounts Officers, PHQs shall annually (Financial Year) audit the accounts of the Band Fund and copy of his report shall be furnished for necessary action to :-

- (i) The Secretariat Home (Police) Department
- (ii) The Director General of Police
- (iii) The concerned Dy. IGP/IGP.

(8) The Director General of Police may order, if he as considered necessary, special audit of Band Fund Accounts by one or more officer.

(9) The Chairman of the Managing Committee of the band may engage one of the clerks of concerned unit for assisting in the management of the Band Fund for which service, the clerk concerned may be paid lump sum remuneration as sanctioned by the Managing Committee.

7. BAND INSTRUMENTS LIVERIES AND ACCOUTREMENTS:

(1) The scale of Band Instruments, Liveries and accoutrements shall be as follows which shall be provided to the personnel of the band and the liveries and accoutrements to be worn by them.

7.(1)(a) STRENGTH OF BAND (PIPE AND BRASS)

1st Roumpt (or Cornet) –3(One H.C & two Constables/ Rifleman)

2nd Roumpt (or Cornet/ Rifleman) – 2(two Constables)

1st Clarionet – 3(One H.C & two Constables/ Rifleman)

2nd Clarionet- 2(two Constables/ Rifleman)

E. Flat Clarionet – 1(one Constable/ Rifleman)

Flute- 2 (two Constables/ Rifleman)

Piccollo – 1 (one Constable/ Rifleman)

Oboe-1 (one Constable/ Rifleman)

E. Flat Alto Saxophone-2 (one Naik & 1 Constable/ Rifleman)

E. Flat Terner Saxophone – 1(one Constable/ Rifleman)

Baritone-1 (One Constable/ Rifleman)

Euphonium- 2(one Naik & 1 Constable/ Rifleman)

Brass- 2(two Constables/ Rifleman)

Slido Trombone- 2 (two Constables/ Rifleman)

Brass Dum-1 (one Constable/ Rifleman)

Kitle Dum- 2(two Constables/ Rifleman)

Cymbal-1 (one Constable/ Riflemen)

Horn- 2 (two Constable/ Riflemen)

Bassoon-1 (one Constable/ Riflemen)

Bugle- 4 (one H.C & three Constables/ Riflemen)

7(1)(b) LIVERIES AND ACCOUTREMENTS

(i) SUMMER

(a) Normal khaki uniform as per scale of Armed Branch personnel.

(b) Cotton tunic –2 per man for 2 years.

(c) Socks woolen (black)- 2 pair per man for 1 year.

(d) Cotton trousers –2 per man for 2 years.

(e) Baret – 1 per man for 1 year.

(f) Dress Cords –1 set per man for 2 years.

(g) Leather waist belt (black) – 1 per men for 2 years.

(h) White leather leggings – 1 pair per man for 3 years.

(i) Whiter leather gauntlet – 1 pair per man for 2 years.

(ii) WINTER

(a) Woolen tunic – 1 per man for 2 years

(b) Woolen trousers – 1 per man for 2 years.

(c) Normal Wear – As per scale of A/B personnel.

7. 7(2) The Director General of Police shall prescribe the colour and pattern of summer and winter liveries including the dress cord and baret to be worn by the Band Party.

(3) The expenditure on band instruments, liveries and accoutrements as also expenditure on equipment and stores required for the maintenance and up keep of the same shall be met from the grant of the concerned Unit to which the band belongs.

(4) The Director General of Police shall have full powers to sanction expenditure mentioned in Sub-Rule (3) of this rules and the same shall be

incurred with due regard to codal formalities prescribed for contingent expenditure.

(5) The Commandant of the concerned unit / Principal, PTC shall maintain a stock book to account for band instruments, liveries and accoutrements as also equipment and stores required for their maintenance and up-keep.

6) All the provisions of the General Financial Rules regarding stores and liveries shall apply to the band instruments, liveries and accoutrements as also equipment and stores purchased for their maintenance and up-keep.

(7) Deleted

8. INTERPRETATION: - If any question arises relating to the interpretation of these rules, it shall be referred to the State Government whose decision thereon shall be final.

By the order of the Governor.


Under Secretary to the
Government of Tripura.

Copy to :-

1. The Special Secretary to the HE Governor of Tripura.
2. The Principal Secretary to the Hon'ble Chief Minister, Government of Tripura.
3. The PPS to the Chief Secretary, Government of Tripura.
4. The Director General of Police, Tripura.
5. The Secretary, Law Department, Government.
6. The Manager, Government Press, Tripura with a request to publish this Notification in the next issue of Tripura gazette.

